

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1663**

TO BE ANSWERED ON THE 15TH MARCH, 2023/ PHALGUNA 24, 1944 (SAKA)

CHANGES IN PROCEDURAL LAWS/ACT

1663. DR. ASHOK BAJPAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal to amend the Code of Civil Procedure, Code of Criminal Procedure and Evidence Act is pending consideration of Government;

(b) if so, the details thereof;

(c) reasons for such changes in the above laws; and

(d) by what time, Government proposes to bring such changes in the above laws?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d) : The Department-related Parliamentary Standing Committee on Home Affairs, in its 146th Report had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier the Parliamentary Standing Committee in its 111th and 128th Reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece meal amendments in respective Acts. With a view to make comprehensive changes in the criminal laws of the country to provide affordable and speedy justice to all,

create a people centric legal structure, the Government has initiated the process for comprehensive amendments to criminal laws viz. Indian Penal Code, 1860, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in consultation with all stakeholders.

The legislation of such laws is a complex and lengthy exercise given the spectrum of divergent views of stakeholders. The entire procedure is a long drawn out one and no time-limit can be fixed or given for this legislative process.
